

CENTRAL ADMINISTRATIVE JUDICIAL
CALCUTTA BENCH

No. O.A.651 of 1996

Date of order : 02.12.97.

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman
Hon'ble Mr. M.S. Mukherjee, Administrative Member.

ASHOK BAIDYA & ORS.

VS

UNION OF INDIA & ORS.

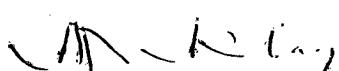
For the petitioners: Mr. Samir Ghosh, counsel.

For the respondents: Mrs. U. Sanyal, counsel.

O R D E R

After hearing the 1st. counsels and after going through the annexures to the application and the reply given by the respondents, we admit this application. Leave is granted to the respondents to file a detailed reply within 4 weeks and rejoinder, if any, within 2 weeks thereafter. We also pass an interim order directing the respondents not to give any regular as well as adhoc appointment in the post of Drivers in the department the applicants were working without considering the case of the petitioners. It is submitted by Mrs. Sanyal that there are vacancies in the posts of Drivers. As such, this Order will be in respect of 4 such vacancies in the instant application. The said order will continue till the disposal of the application.

Plain copy to both the parties.


(M.S. Mukherjee)
Member(A)


(S.N. Mallick)
Vice-Chairman.